

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 298 of 2015**

**Dated: 7<sup>th</sup> February, 2017**

**In the matter of:**

<b>EMCO Energy Ltd. (Known as GMR Warora Energy Ltd.)</b>	<b>...</b>	<b>Appellant(s)</b>
<b>Vs. Central Electricity Regulatory Commission &amp; Ors.</b>	<b>...</b>	<b>Respondent(s)</b>

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

**ORDER**

Since, the post of Judicial Member is lying vacant and the process of selection of new Judicial Member is yet to be completed, the Court could not assemble today.

As agreed by the parties, the matter is listed for hearing on **24<sup>th</sup> March, 2017.**

For Court Master

*suman*